

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/CRIMINAL MISC. APPLICATION (FOR QUASHING & SET ASIDE
FIR/ORDER) NO.12788 of 2024

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MANOHARDAS BIHARIDAS RAMVAT

Versus

STATE OF GUJARAT & ANR.

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Appearance :

DHWANI Y CHANDARANA for the Applicant.

MR NILAY H. PATEL for the Respondent No. 2

MS MAITHILI MEHTA, APP for the Respondent No.1.

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CORAM:HONOURABLE MR. JUSTICE NIRZAR S. DESAI

Date : 18/07/2024

ORAL ORDER

1. Heard the learned advocates appearing for the respective parties. Learned advocate Mr. Nilay H. Patel states that he has an instructions to appear for the respondent No.2 - complainant. He is permitted to file his appearance forthwith.

2. **Rule.** Learned Additional Public Prosecutor as well as learned advocate appearing for the Complainant waive service of Rule on behalf of the respective respondents.

3. Considering the issue involved in the present application and with consent of the learned advocates appearing for the respective parties as well as considering the fact that the dispute amongst the applicant and respondent No.2 has been resolved amicably, this application is taken up for final disposal forthwith.

4. By way of this application under Section 482 of the Code of Criminal Procedure, 1973 (hereinafter referred to as "the

Code”), the applicant has prayed for quashing and setting aside F.I.R. bearing **C.R. No.11191067230165 of 2023 registered with Cyber Crime Police Station, Ahmedabad** for the commission of offence punishable under Sections 295A, 505(1)(b) and 153 A of the Indian Penal Code read with Section 67 of the Information Technology Act as well as all other consequential proceedings arising out of the aforesaid FIR qua the applicant.

5. Learned advocate for the applicant has taken this Court through the factual matrix arising out of the present application. At the outset, it is submitted that the parties have amicably resolved the issue and therefore, any further continuance of the proceedings pursuant to the impugned FIR as well as any further proceedings arising therefrom would create hardship to the applicant. It is submitted that respondent No.2 has filed an affidavit in these proceedings and has declared that the dispute between the applicant and respondent No.2 is resolved due to intervention of trusted persons of the society. It is further submitted that in view of the fact that the dispute is resolved, the trial would be futile and any further continuance of the proceedings would amount to abuse of process of law.

Learned advocate for the applicant, upon instructions, states that the applicant is ready and willing to deposit a sum of Rs.1,00,000/- towards the cost considering the nature of offence, within a period of two weeks from today and she places on record an undertaking of the applicant to the said effect. The said undertaking is taken on record. It is therefore submitted that this Court may exercise its inherent powers conferred under Section 482 of the Code and allow the application as prayed for.

6. Learned Additional Public Prosecutor appearing for the State has opposed the present application and submitted that considering the seriousness of the offence, the complaint in question may not be quashed and the present application may be rejected.

7. Learned advocate for respondent No.2 has reiterated the contentions raised by the learned advocate for the applicant. The learned advocate for respondent No.2 also relied upon the affidavit filed by respondent No.2 - Sanjaykumar Dahyabhai Prajapati dated 8.7.2024. Respondent No.2 is present in person before the Court and is identified by learned advocate for respondent No.2. On inquiry made by the Court, respondent No.2 has declared before this Court that the dispute between the applicant and respondent No.2 is resolved due to intervention of trusted persons of the society and therefore, now the grievance stands redressed. It is therefore submitted that the present application may be allowed.

8. Having heard the learned advocates appearing for the respective parties, considering the facts and circumstances arising out of the present application as well as taking into consideration the decisions rendered by the Hon'ble Supreme Court in the cases of **Gian Singh Vs. State of Punjab & Anr.**, reported in **(2012) 10 SCC 303**, **Madan Mohan Abbot Vs. State of Punjab**, reported in **(2008) 4 SCC 582**, **Nikhil Merchant Vs. Central Bureau of Investigation & Anr.**, reported in **2009 (1) GLH 31**, **Manoj Sharma Vs. State & Ors.**, reported in **2009 (1) GLH 190** and **Narinder Singh & Ors. Vs. State of Punjab & Anr.** reported in **2014 (2) Crime 67 (SC)**, it appears that further continuation of criminal proceedings in relation to the impugned FIR against the

applicant would be unnecessary harassment to the applicant. I have also considered the latest decision of the Hon'ble Supreme Court in the case of **Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Karmur and others v. State of Gujarat, Criminal Appeal No.1723 of 2017 dated 4.10.2017** and the guidelines issued by the Hon'ble Supreme Court in the said decision, particularly paragraph 15. Considering the nature of disputes between the parties which are all private in nature, I am of the opinion that the matter requires consideration. It appears that the trial would be futile and further continuance of the proceedings pursuant to the impugned FIR would amount to abuse of process of law and hence, to secure the ends of justice, the impugned FIR is required to be quashed and set aside in exercise of powers conferred under Section 482 of the Code.

9. Resultantly, this application is allowed and the impugned F.I.R. bearing **C.R. No.11191067230165 of 2023 registered with Cyber Crime Police Station, Ahmedabad** as well as all other consequential proceedings arising out of the aforesaid FIR is hereby quashed and set aside qua the applicant. However, the applicant shall deposit a sum of Rs.1,00,000/- with the Gujarat State Legal Services Authority within a period of two week from today towards the cost. It is made clear that this order shall come in force only once the amount of cost is deposited by the applicant with the Gujarat State Legal Services Authority within a period of two weeks from today and receipt of the same is produced. Accordingly, Rule is made absolute.

Direct service is permitted.

(NIRZAR S. DESAI,J)

SAVARIYA